

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 170 OF 2018 &
IA NO. 469 OF 2018

Dated: 3rd August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Bhagyodaya Motors Private Ltd. Appellant(s)
Versus
Gulbarga Electricity Supply Company Limited & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh Madiyal
Mr. Sudhanshu Prakash

ORDER

Admit.

Issue notice to the respondents.

We have heard the learned counsel, Mr. Shailesh Madiyal, appearing for the Appellant submitted that Respondent Nos.1 & 2, though served, unrepresented.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant prays for four weeks' time to file the written submissions.

The learned counsel appearing for the Appellant is permitted to file written submissions on or before 04.09.2018 after serving copy to the Respondent Nos. 1 & 2.

List the matter on **24.10.2018 for hearing** as requested by the learned counsel appearing for the Appellant.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member